

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 185/TD/2026

Subject : Application under Section 14 of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020.

Petitioner : REMC Limited (REMCL)

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Kanupriya Sharma, REMC
Shri Deepak Kumar, REMC

Record of Proceedings

The Petitioner's representative submitted that the present application has been filed seeking the grant of an Inter-State Electricity Trading Licence of Category-I in terms of the Trading Licence Regulations. The representative further submitted that after the filing of the present application on 18.3.2026, the Petitioner also issued public notice of this application in two daily newspapers and filed the compliance affidavit in this regard on 30.3.2026, as required under the Trading Licence Regulations.

2. Considering the submissions made by the representative of the Petitioner, the Commission directed the Petitioner to furnish the audited financial statements duly approved by the Board of Directors for the year ending 31.3.2026 and demonstrate the net worth and current & liquidity ratio compliance, in support of granting Category-I Trading Licence within four weeks.

3. The Petition will be listed for hearing on **11.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)